## COUNCIL OF STATES

Friday, 4th December 1953

The Council met at half past one of he clock, Mr. CHAIRMAN in the Chair.

Mr. CHAIRMAN: Look at the House when there are no questions.

SHRI B. C. GHOSE (West Bengal): We should then have questions on Friday as

MR. CHAIRMAN: We take up the Bill further to amend the Constitution of India. Mr. Sundarayya was in possesion of the House.

SHRIMATI RUKMINI ARUNDALE (Nominated): May I request that those Bills which are to be introduced be allowed first?

MR. CHAIRMAN: It all depends.

SHRI S. BANERJEE (West Bengal): That was done also on the last occasion.

MR. CHAIRMAN: So you have no objection?

(No hon. Member dissented.)

## •THE PREVENTION OF CRUELTY TO ANIMALS BILL, 1953.

RUKMINI SHRIMATI ARUNDALE t(Nominated): Sir, I beg to move for leave to introduce a Bill to prevent ne infliction of cruelty on animals .and for that purpose to amend and codify the law relating to prevention of cruelty to animals.

MR. CHAIRMAN: Dr. Katju, have ou anything to say?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Nothing.

MR. CHAIRMAN: The question is:

"That leave be granted to intro- $_r$ duce a Bill to prevent the infliction of cruelty on animals and for that 106 C.S.D.

purpose to amend and codify the law relating to prevention of cruelty to animals."

The motion was adopted.

Amendment) Bill, 1953 1250

SHRIMATI RUKMINI ARUNDALE: Sir, I introduce the Bill.

## THE UNEMPLOYMENT RELIEF BILL.

MR. CHAIRMAN: Shri Rama Rao. He is not here. Shri Sundarayya.

SHRI P. SUNDARAYYA (Andhra): Sir. I beg to move for leave to introduce a Bill to provide relief to unemployed workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide relief to unemployed workers."

The motion was adopted.

SHRI P. SUNDARAYYA: Sir. I introduce the Bill.

## THE CONSTITUTION (THIRD AMENDMENT) BILL, 1953—conti-

MR. CHAIRMAN: We now take up the Constitution Amendment Bill.

SHRI P. SUNDAPA.YYA (Andhra): Mr. Chairman, last time I was explaining how the reservation of the Bills passed on agrarian questions for the consent of the President i= in fact a curb on the provincial legislatures to pass any radical agrarian legislation and. as such I was trying to explain how the present amending Bill will remove this necessity of reservation of such Bills for the consent of the President. I have been giving instances as to how this power was used by the Government of India and the President to hold up the agrarian legislation of the different provinces. I pointed out that in Himachal Pradesh a legislation was passed w<sup>T</sup>hereby the tenants were required to